

Shri Raghu Ramalah: I was, of course, present, as my hon. friend says. Probably he was also there. If he was there, he would have known that while representatives of the Government and the employees suggested that further action under the retirement scheme should be stopped, it will be recalled that the employers did not agree to it. That is where it stands.

श्री मुहम्मद इस्माइल : 6 महीने से वर्कर्स रिट्रिबूट पड़े हुए है। इस ट्रिपार्टीट कान्फ्रेंस के बाद जो कोर्ट आफ़ इनक्वायरी बैठाने की गवर्नमेंट ने राय दी थी और ऐम्प्लॉईज यूनियन ने भी राय दी थी तों अभी तक गवर्नमेंट उस पर अपना फैसला क्यों नहीं कर सकी है ?

Shri Raghu Ramalah: There is not one tripartite meeting. There have been more than one, and Government is in full sympathy with the demands made by the employees, and my colleague, Mr. Hathi, the Labour Minister, has been doing everything possible to see if some basis for negotiation could be arrived at. Failing that, what measures he has to take, I am sure he is considering.

श्री शिव नारायण : मैं यह जानना चाहता हूँ कि जो फ़ौरन आयल कम्पनियों हमारे मुल्क में काम करती है और जोकि हमारे वर्कर्स को रिट्रिबूट कर रही है तो गवर्नमेंट इन आयल कम्पनीज को अपने हाथ में क्यों नहीं ले लेती है ?

Shri Raghu Ramalah: In answer to a question I had to reply some time back that there has been an assurance given to these oil companies at their inception that they would not be taken over for some time.

Shri Sheo Narain: There is an agreement between the Government and the oil companies. Why does not Government take any action against them under that?

श्री हुकम चन्व कछवाय : पिछली बार इन आयल कम्पनीज ने 9,000 कर्मचारियों की छटनी की थी तो क्या यह जो सम्मेलन हो रहा है और यह जो समिति बनाई है वह पिछले दिनों जो 9,000 लोक छांटे गये हैं क्या उन को पुनः काम पर लाने की चर्चा की जायेगी ? क्या जो इन लोगों की छटनी की गई तो सरकार ने तत्काल कोई कार्यवाही क्यों नहीं की और क्या सरकार उस समय दबी हुई थी जो बैसा नहीं कर सकी ?

Shri Raghu Ramalah: I have already said that my colleague is fully seized of the matter, but so far as those who are retrenched are concerned, to the extent it is possible to absorb them in our own establishment, the Indian Oil Co. establishment, we are doing everything possible.

श्री हुकम चन्व कछवाय : जो 9,000 लोग निकाल दिये गये है क्या उन को पुनः काम में लिया जायेगा ? क्या सरकार उन छटनी किये गये 9,000 लोगों को पुनः काम पर लेने के उपर विचार करेगी ?

Demonetisation of Currency

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*515. **Shri Bharat Singh Chauhan:**
Shri Sharda Nand:
Shri J. B. Singh:
Shri Ranjit Singh:
Shri C. K. Bhattacharyya:

Will the Minister of Finance be pleased to state:

(a) whether Government have formulated a scheme for the demonetisation of Indian currency in order to bring out unaccounted money;

(b) if so, the details of the scheme; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Finance, (Shri K. C. Pant): (a) No, Sir.

(b) Does not arise.

(c) Demonetisation is not likely to serve any useful purpose Parties tendering notes and offering plausible explanations of how they acquired these notes would have to be granted full conversion facilities and it is likely that practically all notes will have to be converted Also, demonetization cannot deal with black money held in the form of bullion, land, etc

श्री भरत सिंह चौहान: मेरा यह प्रश्न है कि यह काला धन जो देश में पड़ा हुआ है उस को निकालने के लिए प्रशासन ने कोई योजना बनाई है या नहीं, अगर नहीं बनाई है तो उस का जो प्रतिकूल असर देश की हर एक विकास योजना पर पड़ रहा है क्या वह उमी तरीके से पड़ता रहेगा ?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त): शासन ने कई कदम उठाये हैं यदि आप चाहे तो उन का व्योरा मैं आप को दे सकता हूँ ।

श्री भरत सिंह चौहान: बतला दीजिये ।

श्री कृष्ण चन्द्र पन्त एक तो यह कि जो टैक्सेशन ऐक्ट में पहले से चीजे गोपनीय रखी जाती थी अब उस को हटा दिया गया है और कोई भी उस का पता लगा सकता है । दूसरे यह कि अगर कही तलाशी करनी हो या सीजर करना हो तो उस में पहले से ज्यादा सहूलियत है और तीसरे यह कि कोई इन्फ्लेक्शन प्रावर्गटो ट्रान्सफर्स और कस्ट्रक्शन के कंट्रैक्ट्स अगर एक सीमा के ऊपर हो तो उस को डिपार्टमेंट को नोटिफाई करना होता है । नये एसेसोड शामिल करने के लिए काफी जोरदार इम वकन कोशिश हो रही है । पैनाल्टी और पनिशमेंट के प्रोविजन को बढ़ाया गया है और वालियैटरी डिस्क्लोजर्स की स्कीम बनाई गई है ।

श्री भरत सिंह चौहान : अभी तक शासन ने इस के लिए जो कदम उठाये हैं तो काला धन कितना निकला है ? क्या कुछ ब्रांकडे सरकार के पास हैं ?

श्री कृष्ण चन्द्र पन्त उस क ब्रांकडे इस समय मेरे पास नहीं हैं लेकिन रोच ही सवाल आते रहते हैं जिन से ब्रांकडे यहा दिये जाते हैं ।

Shri S. S. Kothari: What has been the experience of Government with regard to previous demonetisation fifteen years back and what conclusions have been drawn from that demonetisation particularly with regard to the amount of unaccounted money that came out and secondly the effect of demonetisation upon business confidence at that time?

Shri K. C. Pant: Well, Sir, at that time

Shri S. S. Kothari. The Finance Minister should answer

Mr. Speaker. He is the Minister

Shri K. C. Pant. He objects because the matter being 15 years old, I may not know He may not know it So far as this experiment in 1946 was concerned, virtually all the currency tendered had to be exchanged with new notes Out of a total of 138 crores of high denomination notes, estimated to be in circulation then, as much as 136 8 crores were exchanged

Shri S. S. Kothari: How much was taxed as unaccounted money? That is the point

श्री कृष्ण चन्द्र पन्त: एक नोट का नमूना मेरे पास यह हाथ में है । इस तरह का खराब नोट सरकार द्वारा चलाया जाता जोकि घोने से बिलकुल साफ हो जाता है ।

Mr Speaker: This is not an exhibition I object to it Anybody can get up and exhibit anything? He can only put a question.

Shri Hem Barua: In view of the fact that the collectors of black money are a clever set of people, they do not keep their black currencies in their refrigerators, they invest them and acquire property Short of demo-

netisation, what steps do the Government propose to take to mobilise or mop up the black money so rampant in the country today in certain quarters?

Shri K. C. Pant: I have already indicated the steps that the Government has taken. If the hon. Member has any suggestions, we will be glad to have them.

Shri D. C. Sharma: Is it not a fact that a scheme of voluntary disclosure about which we made a great deal of noise and which was announced with such trumpeting, has proved to be a fiasco, and may I know if the Government of India has withdrawn it and if it has not withdrawn it, what steps the Government of India is taking to resuscitate this pet scheme of voluntary disclosure?

Shri K. C. Pant: Does he want us to bury the scheme or resuscitate it? (*Interruption*). From memory I can say that something between Rs. 190 crores and Rs. 200 crores were obtained by the Government under the two voluntary disclosure schemes.

12.00 hrs.

Mr. Speaker: We will now take up the Short Notice question. There are 27 names here. That is why I say that after two or three Members put the questions, it becomes a repetition. I do not mind it, till we take a decision about printing only five names. We have taken a decision about Calling Attention Notices; it has to be implemented next week or after you all approve of it. We have now 10, 13 or 15 or 50 names. If all the 50 names are to be called, it not only become repetition but we lose the precious time of the House and the other business will suffer. Therefore, I will call the first name now.

Shri M. L. Sondhi: It is a very important question, Sir. I would like to put one question.

Mr. Speaker: I will call you.

SHORT NOTICE QUESTION

Revolving Restaurant

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- SNQ. 13. **Shri B. K. Daschowdhury:**
Shri Samar Guha:
Shri Chittaranjan Roy:
Shri M. L. Sondhi:
Shri C. K. Bhattacharyya:
Shri Onkar Lal Berwa:
Shri Onkar Singh:
Shri Yajnik:
Shri Yashpal Singh:
Shri S. C. Samanta:
Shri K. N. Pandey:
Shri Dhirendranath:
Shri P. K. Deo:
Shri K. P. Singh Deo:
Shri A. Dipa:
Shri Arjun Singh Bhadoria:
Shri George Fernandes:
Shri J. H. Patel:
Shri S. M. Joshi:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri M. R. Krishna:
Shri Sarjoo Pandey:
Shri Ishaq Gambhall:
Shri Nanja Cowder:
Shri Nanja Gowder:
Shri Amliyanath Bose:
Shri D. C. Sharma:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that steps have been taken for construction of Revolving Restaurant and Conference Hall as an annex to a Public Sector Hotel in New Delhi at a cost of Rs. 2.5 crores; and

(b) whether the contract for the construction of the same has been awarded to a firm which did not submit the lowest tender?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Government approved on the 27th January, 1967 the construction at a cost roughly of Rs. 2.39 crores of an Annex to the Ashoka Hotels Limited, consisting of 300 additional beds, a Convention/banquet hall and two speciality res-